

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-336 (PB)/2017

IN THE MATTER OF:

Ambab Infotech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

NDTV Ethnic Retail Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent :

Mr. Rishabh Bansal, Advocate

ORDER

Learned Counsel for the petitioner states that on account of delay in filing reply, rejoinder could not be filed and seeks one week's time to file rejoinder. Let the rejoinder be filed within a week with a copy in advance to the Counsel opposite.

List for arguments on 13th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

Sd/-

(DEEPA KRISHAN)

MEMBER(TECHNICAL)

24.10.2017
V. Sethi